

TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY
(PART-I, SECTION-I)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE

PUBLIC NOTICE NO. 98 (RE-2007)/2004-2009
NEW DELHI, DATED THE 7th January 2008

-
In exercise of powers conferred under Paragraph 2.4 of the Foreign Trade Policy 2004-2009, the Director General of Foreign Trade hereby makes the following amendments in Handbook of Procedures, Vol. I (RE2006 & RE2007):

1. In Appendix 37A, VKGUY product codes No 9.19 and 9.20 stands deleted, w.e.f 1.4.2006, as inclusion of these entries was an inadvertent mistake.
2. In Appendix 37A, for VKGUY product code No 9.1, 9.4 and 9.12, the Note given in Table 9 of Appendix 37A, relating to sourcing/registration by KVIC/KVIB, shall not apply, for exports w.e.f 1.4.2006. The said note is deemed to be modified to this extent.

This issues in Public interest.

Sd/-
(R.S. Gujral)
Director General of Foreign Trade and
Ex-Officio Additional Secretary to the Government of India

(Issued from F.No.01/94/180/727/AM08/PC-I)